

**Central Administrative Tribunal
Lucknow Bench Lucknow**

Original Application No.214/2007

This, the 13th day of May 2008

**Hon'ble Shri M. Kanthaiah, Member (J)
Hon'ble Shri Shailendra Pandey, Member (A)**

Changa Lal, aged about 40 years, S/o Chotey Lal, R/o Dhobiyana Kabba Tehsil Safipur District Unnao.

Applicant.

By Advocate Shri Anoop Srivastava.

Versus

1. Union of India through Secretary, Ministry of Post, Dak Bhawan, New Delhi.
2. Chief Post Master General, Lucknow Region, Lucknow.
3. The Superintendent of Postal, Mufassil Kanpur.
4. The Inspector of Postal, Sub Division Safipur District Unnao.
5. Deputy Zonal Inspector, Post Office Safipur District Unnao.

Respondents.

By Advocate Shri K.K. Shukla for Dr. Neeiam Shukla.

ORDER (Oral)

By Mr. M. Kanthaiah, Member (J)

The applicant has filed M.P.No.763/2008 for amendment, under which he sought amendment of the OA incorporating subsequent orders of the respondents covered under Annexure-5 Dt. 25.09.2007 and also his Appeal filed before the Appellate authority covered under Annexure-6 Dt. 05.11.2007.



of O.A

2. The applicant has filed this amendment seeking amendment on the ground that during the pendency all these subsequent developments have taken place in connection with Annexure-1 orders and thus, such amendments are necessary for proper adjudication of the matter.

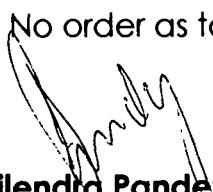
3. The learned counsel for respondents opposed for amendment.

4. When, it is the contention of the applicant that all these subsequent developments, which took place during the pendency of the OA in connection with impugned order covered under Annexure-1 which are required to be decided in the OA and as such amendment is justified.

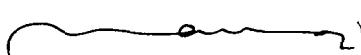
5. In view of the above circumstances, M.P. is allowed and applicant is directed to incorporate the same during the course of the day.

6. At this stage, learned counsel for the applicant states that if his pending appeal is disposed of within a stipulated time the purpose would be served. Without disposal of pending appeal, issuing of any direction as required by the applicant in main OA is not at all justified.

7. For a fair and just disposal of the proceedings, Respondent No. 3 is directed to dispose of the appeal filed by the applicant covered under Annexure-6 Dt. 05.11.2007 and to pass reasoned order as per the rules and regulations within a period of one month from the date of the receipt of the certified copy of this order and with this direction OA is disposed of. No order as to costs.



Shailendra Pandey
Member (A)



(M. Kanthaiah)
Member (J) 13.05.08